HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28064 OF 2017

Between:

K AKANKSHA, D/o K.V.L. Rao Aged 17 years, H.No.12-1-331-36, Datatreya Colony Asifnagar, Ranga Reddy Dist, T.S being minor represented by her father and natural guardian K.V Lakshmana Rao S/o. Late.Venkanna

...PETITIONER

AND

1. State of AP, Represented by its Principal Secretary, Health and Medical, Velagapudi Secretariat, Guntur, A.P.
2. N.T R University of Health Sciences, [NTR, UHS] Vijayawada, Represented by its Registrar
3. National Cadet Corps NCC, Group Head Quarter, AP and T.S State Region, Secunderabad, represented by its Deputy Director General.
4. Sailing Federation of India, No. 82, II Floor, Road No. 7 Jubilee Hills, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders or a writ, more particularly one in the nature of Writ of Mandamus declaring the Note No.5 in G.O.Ms.No.109, dated 18.08.2016 as arbitrary, untenable and contrary to the very spirit of the G.O. and consequently strike down the Note No.5 in the said G.O. in the interest of justice and to pass such other order or orders as this Honourable Court may deem fit and proper in the circumstances of the case.

I.A. NO: 1 OF 2017(WPMP. NO: 34872 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents 1 and 2 to consider the candidature of the petitioner for admission into Professional Courses i.e., MBBS/ BDS, for the academic year 2017-18, in

terms of her rank in MEET 2017, as per priority No. II(e) (i) by taking into consideration the Participation and Medal won by the petitioner in Sailing competitions, forthwith for the purpose of admission into respondent No-2 University colleges under NCC quota in the interest of justice and pass such other order or orders as this Honourable Court deem fit and proper in the circumstances of the case.

Counsel for the Petitioner: SRI. SARANG AFZULPURKAR (NOT PRESENT)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI TADDI NAGESWARA RAO (SC FOR DR NTR UHS A.P)

Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR REDDY DY. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.28064 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.3.

2. In this writ petition, the petitioner has prayed for the following relief:

> "For the reasons and circumstances stated above, it is prayed that this Hon'ble Court may be pleased to pass an order or orders or a writ more particularly one in the nature of writ of Mandamus declaring the Note No.5 in G.O.Ms.No.109, dated 18.08.2016 as arbitrary, untenable and contrary to the very spirit of the G.O. and consequently strike down the Note No.5 in the said G.O. in the interest of justice and to pass such other order or orders as this Honourable Court may deem fit and proper in the circumstances of the case."

3. Learned Deputy Solicitor General of India submits that on account of efflux of time, the cause in the writ petition does not survive for consideration.

4. The aforesaid submission is placed on record.

5. Accordingly, the writ petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/-K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

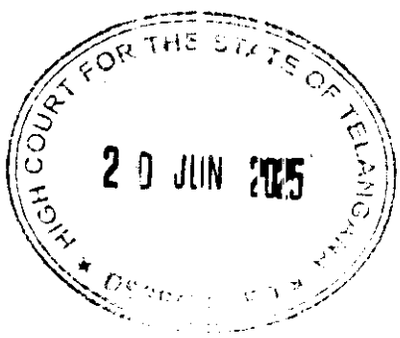
To,

1. One CC to SRI. SARANG AFZULPURKAR Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW,High Court for the State of Telangana. [OUT]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
4. One CC to SRI T ADDI NAGESWARA RAO (SC FOR DR NTR UHS A.P) [OPUC]
5. Two CD Copies

KKS
BS
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HIGH COURT

DATED:07/01/2025



ORDER

WP.No.28064 of 2017

DISMISSING THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS

(8) PMG.
21/5/25